

[Shri Satya Narayan Sinha]

(6) Supplementary Statement No. XXII—Eighth Session, 1954 of Lok Sabha.

[See Appendix XII, annexure No. 72.]

(7) Supplementary Statement No. XXIV—Seventh Session, 1954 of Lok Sabha.

[See Appendix XII, annexure No. 73.]

(8) Supplementary Statement No. XXXIII—Sixth Session, 1954 of Lok Sabha.

[See Appendix XII, annexure No. 74.]

(9) Supplementary Statement No. XXXVII—Fifth Session, 1953 of Lok Sabha.

[See Appendix XII, annexure No. 75.]

AMENDMENT TO REPRESENTATION OF THE PEOPLE (PREPARATION OF ELECTORAL ROLLS) RULES.

Shri Satya Narayan Sinha: Sir, on behalf of the Minister of Legal Affairs, Shri H. V. Pataskar, I beg to lay on the Table, under sub-section (3) of section 28 of the Representation of the People Act, 1950, a copy of the Notification No. S.R.O. 1775, dated the 6th August, 1956, making certain amendment to the Representation of the People (Preparation of Electoral Rolls) Rules, 1956.

QUESTION OF PRIVILEGE

Shri V. G. Deshpande (Guna): Mr. Speaker, I may be allowed to raise a question of privilege of the Members of the House and of the House itself.

Mr. Speaker: Order, order. Under the rules.....

Shri V. G. Deshpande: It is a very important question. At the moment it is affecting the privileges and freedom of the Members.

Mr. Speaker: The hon. Member knows that under the rules whoever wants to raise a question of privilege has to send a notice to the Secretary. I will look into it, and if I bring it up before the House, I will give notice to the hon. Member. That is the practice.

Shri V. G. Deshpande: At the present moment our freedom is being assaulted by the Delhi Police. I want to bring it to your notice and the notice of the House that we are not allowed to come in or go out of the House. I am bringing it to your notice. Just now I was entering, and the police has formed a cordon, and even when I had told them that I am a Member of the Lok Sabha, the police obstructed me from entering the compound. A ruling was given by the Chair that the premises of the House are restricted only up to this wall. Now, as a Member of the House I have the privilege of entering the Lok Sabha. That is the question I want to raise, and whether the Speaker of the Lok Sabha controls the entrance to the House. The police cordon is standing there. With great difficulty I could come in. The police have not expressed regret. I want the Speaker to intervene and see that the Members are allowed entrance into the House unobstructed by the police or any other authorities. I would, therefore, request you, Sir, to kindly enquire into what is happening there.

Mr. Speaker: I will certainly see that no Member is obstructed, who has got a legitimate right to come into the House, both when they come in and when they go out. So far as the compound is concerned, nobody will be arrested in the compound; and after he goes out, it is for the police and for the general administration to take care, under the circumstances of what they ought to do. So far as this matter is concerned, I will certainly make enquiries immediately, I will be able to tell the hon. Member as to why it has occurred. If it has occurred wrongly—of course, no hon. Member should be prevented from coming when the House is in session—I shall certainly make enquiries.

Shri Kamath (Hoshangabad): And those who obstructed should be brought to book.

Mr. Speaker: All proper steps will be taken.